

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No. 628 of 2020

IN THE MATTER OF:

Jet Aircraft Maintenance Engineers

Welfare Association

...Appellant.

Versus

Ashish Chhawchharia

Resolution Professional for Jet Airways

(India) Ltd.

...Respondent.

Present:

For Appellant: Mr. Kumud Shekhar, Mr. JP Cama and Mr. Mayan Prasad, Advocates

**For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with Ms. Isha Malik, Advocates for R-2.
Mr. Janak Dwarkadas, Sr. Advocate with Mr. Pranaya Goel (Caveator), Mr. Denzil Arambhan, Mr. Chirag Kamdar, Ms. Ayushi Mehta and Mr. Abhishek Sharma, Advocates for R-3.
Mr. Krishnendu Datta, Sr. Advocate with Mr. Prateek Kumar, Ms. Sneha Jankiraman, Advocates for R-4.
Mr. Arun Kathpalia, Sr. Advocate with Mr. Dhiraj Kr. Totala, Mr. Ashish Chhawchharia, Mr. Nishant Upadhyay, Mr. Hardik Jain, Advocates for IRP.
Mr. Rohan Rajadhyaksha, Advocate for RP.**

ORDER
(Virtual Mode)

13.10.2020 Heard Mr. JP Cama, Sr. Advocate representing the Appellant in part. Hearing remained inconclusive.

List the Appeal for further Hearing on **16th October, 2020 at 02:00 PM.**

**[Justice Bansi Lal Bhat]
The Acting Chairperson**

**[V.P. Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

SC/gc.

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